

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2026 along with IA No. 101/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the connectivity of 250 MW granted to the Petitioner along with consequential relief(s) thereof.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) And Anr.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, APIPL
Shri Md. Aman Sheikh, Advocate, APIPL
Shri Sarthak Sareen, Advocate, APIPL
Ms. Tanya Bajaj, Advocate, APIPL
Ms. Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, in compliance with the directions issued vide Record of Proceedings ("RoP") dated 3.6.2026, the Petitioner has filed a compliance affidavit placing on record the relevant developments. Further, the Petitioner has also paid an amount equivalent to Conn BGs to CTUIL in lieu of encashment of such BGs. He further submitted that the *Punjab State Electricity Regulatory Commission*, vide order dated 6.7.2026, in Petition No. 13 of 2026, has approved the tariff for procurement of power at Rs. 2.61/kWh, inclusive of ISTS charges and losses, for a period of 25 years, subject to restoration of the Petitioner's connectivity by this Commission. The said order has been placed on record by affidavit dated 8.7.2026, and the parties are in the process of executing the PSA and PPA, which is expected to take about three to four weeks. Accordingly, the learned counsel sought time to file a rejoinder to CTUIL's reply and prayed for the continuation of the interim protection granted vide RoP dated 3.6.2026.

2. The learned counsel appearing for Respondent, CTUIL, confirmed that the Petitioner has paid the amount equivalent to Conn BGs in lieu of encashment of such BGs. She further submitted that, as on the date of revocation of the connectivity, neither had the PPA been executed nor had any extension of the relevant timelines been granted, as is evident from the communications placed on record, and hence, the Petitioner's connectivity was validly revoked.

3. Considering the request made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within two weeks. The interim direction shall continue till the next date of hearing.

4. CTUIL is directed to submit the following information, on an affidavit, within two weeks:

- a) What was the start date of Connectivity/GNA subsequent to transition of all three LTAs viz, 267MW, 333MW and 50 MW of the Petitioner under GNA Regulations?
- b) Whether the Petitioner has complied with the requirement of Financial Closure documents in terms of Regulation 11A(2) of the GNA Regulations, if not, what action has been CTUIL taken in compliance with the applicable provisions of the GNA Regulations.
- c) Clarify, in how many cases CTUIL has considered letter issued by any REIA extending the SCOD without signing of the PPA. Provide a list in this regard. In case CTUIL has considered such date, has CTUIL carried out the prudence check of RFS that such extension is permitted by REIA for the purpose of avoiding revocation of connectivity under the GNA Regulations?
- d) Clarify, if CTUIL has taken the status of signing of the PPAs and copy of the PPAs (wherever PPAs have been signed) from the entities which have been granted connectivity in LoA route, as was required within one month of issuance of third amendment to the GNA Regulations. If yes, provide a list of such entities.

5. SECI is directed to submit the following information, on an affidavit, within two weeks:

- a) Under which provision of the RfS or LoA and on what ground, SECI has issued the letter dated 9.1.2026, extending the SCD of Petitioner's project.
- b) Status of the signing of the PPA as well as PSA for 250 MW capacity which were expected to be signed by 5.6.2026 as per SECI email dated 20.3.2026.

6. The Petitioner is directed to furnish the following information, on an affidavit, within two weeks:

- a) Copy of the applications for grant of Stage-II connectivity submitted by the Petitioner for the capacities covered under the instant petition.

- b) Copy of LTA applications for 267MW, 333MW and 50 MW.
 - c) Copy of the LTA grants for 267MW, 333MW and 50 MW.
7. The Petition along with the IA will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)